

to  
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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 20th May, 1980.

NOTIFICATION  
INCOME TAX

No.3371(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri D. Ghosh being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D. Ghosh takes over charge as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India

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Deputy Secretary to the Government of India.

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ASSISTANT DIRECTOR OF INSPECTION (RS&P).

No.CC/ITCC/3194/961/RSP/80.

\* SHARMA \*  
6/6/80